

L.K. Sivaramakrishnan FCA, Grad CWA DISA (ICAI)
Insolvency Resolution Professional
IBBI/IPA-001/IP-P00045 /2017-18/10119

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S WOOTU NUTRITION PRIVATE LIMITED

Sl. No.	Particulars	Details
1.	NAME OF CORPORATE DEBTOR	M/s. Wootu Nutrition Private Limited
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	11/04/2017
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	Registrar of Companies - Chennai
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITYNUMBER OF CORPORATE DEBTOR	U85200TN2017PTC116030
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	Regd Address & Principal Address: No. 61, 2nd Floor, A Block Anna Nagar East, Chennai, Tamil Nadu, India – 600102.
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF THE CORPORATE DEBTOR	Order Dated: 01/09/2026 (Received on 02/09/2026) as per NCLT (COURT– I) Chennai
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	01/03/2027
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL	Mr. Lakshminaraynapuram Krishnan Sivaramakrishnan Reg No.: IBBI/IPA-001/IP-P00045/2017-2018/10119
9.	ADDRESS AND E-MAIL OF THE INTERIM RESOLUTION PROFESSIONAL, AS REGISTERED WITH THE BOARD	Rajparis Trimeni Towers, First Floor, 147, G N Chetty Road, Chennai – 600 017. Mail: Lks@rvkassociates.com
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE INTERIM RESOLUTION PROFESSIONAL	Rajparis Trimeni Towers, First Floor, 147, G N Chetty Road, Chennai – 600 017. Mail: wootunutritionpvtltd@gmail.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	16/09/2026
12.	CLASSES OF CREDITORS, IF ANY, UNDER CLAUSE (B) OF SUB-SECTION (6A) OF SECTION 21, ASCERTAINED BY THE INTERIM RESOLUTION PROFESSIONAL	Not Applicable at this stage
13.	NAMES OF INSOLVENCY PROFESSIONALS IDENTIFIED TO ACT AS AUTHORIZED REPRESENTATIVE OF CREDITORS IN A CLASS (THREE NAMES FOR EACH CLASS)	Not Applicable at this stage
14.	(A) RELEVANT FORMS AND (B) DETAILS OF AUTHORIZED REPRESENTATIVES ARE AVAILABLE AT:	(A) Link to finding CIRP Claim Forms https://ibbi.gov.in/en/home/downloads (B) Not Applicable

"Rajparis Trimeni Towers" 1st Floor, 147, G N Chetty Road, T. Nagar, Chennai -600017, India
Landline: +91 44 2815 0540/2815 0541/2815 0542, Mobile: +91 9840114561
Email: LKS@rvks.in

L.K. Sivaramakrishnan FCA, Grad CWA DISA (ICAI)
Insolvency Resolution Professional
IBBI/IPA-001/IP-P00045 /2017-18/10119

Notice is hereby given that the National Company Law Tribunal, Chennai Bench-I, has ordered the commencement of a corporate insolvency resolution process of the **M/s. Wootu Nutrition Private Limited** on **01st September 2026 (Order Received on 02nd September 2026)**.

The creditors of **M/s. Wootu Nutrition Private Limited** are hereby called upon to submit their claims with proof **on or before 16/09/2026**, to the Interim Resolution Professional at the address mentioned against entry no. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proof of claim shall attract penalties.


Lakshminaraynapuram Krishnan Sivaramakrishnan
Interim Resolution Professional
M/s. Wootu Nutrition Private Limited
IBBI/IPA-001/IP-P00045/2017-2018/10119
Date: 04/09/2026
Place: Chennai



Sanitary workers suspend protest, but key demands remain unfulfilled

Govt agrees to drop cases, provide food allowance; no decision yet on job regularisation

EXPRESS NEWS SERVICE
@ Chennai

SANITARY workers, who have been staging a protest on Ripon building premises for the past 16 days, have decided to put their agitation on hold until October 3 after the state government agreed to several of their demands, including a daily food allowance of ₹50 and withdrawal of cases registered against them during last year's protest.

The decision followed a two-hour meeting between representatives of Uzhaipor Urimai Iyakkam (UII), which organised the protest, and four ministers — N Anand (Rural Development and Water Resources), Aadhav Arjuna (Public Works and Sports Development), A Rajmohan (School Education) and CTR Nirmal Kumar (Energy Resources and Law) at the Ripon building on Friday. GCC Commissioner G S Sameeran was also present at the meeting. The ministers promised the workers that there would be "happy news" on October 3, when a second round of talks



Ministers N Anand, Aadhav Arjuna, A Rajmohan and CTR Nirmal Kumar holding talks with protesting workers in Chennai on Friday | ASHWIN PRASATH

will be held. Speaking to reporters after the meeting, UII president K Bharathi and minister Rajmohan said the government has agreed to provide a food allowance of ₹50 per day from October. Toilets and rest areas will be provided in all 200 wards by September 30.

More than 13 cases registered against lawyers, trade union leaders and sanitary workers during their 100-day protest

last year will also be withdrawn. Besides, the ministers also promised 300 new battery-operated vehicles (BOVs) for zones 4, 7 and 8, as the existing vehicles are over 10 years old and in poor condition. Of these, about 160 vehicles will be provided within a month.

They also agreed to provide appropriate compensation to nine workers who died while on duty from May to August.

Raincoats will be provided by October 10. Workers will receive gloves once a week and two masks daily. A bi-monthly meeting will be held between sanitary workers and senior GCC officials, while a meeting with the commissioner will be held once every four months to address their grievances.

The ministers also promised to facilitate a meeting between Chief Minister C Joseph Vijay and the workers.

However, the contract workers' main demand for job regularisation remains unresolved. Their other pending demands include a weekly day off, maternity and menstrual leave, and payment of the daily wage fixed by the Chennai Collector at ₹832. Workers currently receive ₹762 a day. On job regularisation, Rajmohan said there are financial and administrative challenges in fulfilling the demand immediately.

Raising the issue in the Assembly on Wednesday, Leader of Opposition Udhayanidhi Stalin had questioned the government for not addressing demands of the workers.

Astrologer blackmails Canadian woman with 'nude ritual' video, held

EXPRESS NEWS SERVICE
@ Chennai

A 45-year-old parrot astrologer was arrested for threatening and trying to extort ₹5 lakh from a Canadian citizen after convincing her to appear nude in video call for a pooja.

The Mambalam All Women Police said the suspect Isakkimuthu of Courtallam in Tenkasi district allegedly gained the woman's confidence after meeting her at Besant Nagar beach last month for a parrot astrology consultation. The woman, a Sri Lankan Tamil who holds Canadian citizenship, had been staying in Kodambakkam for the last few months. She is interested in spirituality and had also appeared in a television programme.

According to the police, Isakkimuthu contacted the woman

and claimed planetary position was causing problems in her life and that a special puja was needed. He allegedly told her the ritual would cost ₹70,000 and asked her to join a mid-night video call nude, claiming he would conduct the puja at a temple in Tamil Nadu.

After the call, Isakkimuthu allegedly demanded ₹5 lakh from her and claimed he would circulate the video online if she failed to pay. The woman approached the Mambalam All Women Police Station, who registered a case under the relevant sections of the BNS and the IT Act.

The suspect was traced to Courtallam on Thursday using his mobile phone network and his bank account to which the woman had made an initial payment of ₹70,000. He was brought to Chennai and sent for remand.

Tribunal cuts housing board penalty from ₹1L to ₹30K

RUDHRAN BARAASU @ Chennai

THE Tamil Nadu Real Estate Appellate Tribunal (TNREAT) has reduced the penalty imposed on the Tamil Nadu Housing Board (TNHB) for partial non-compliance with an order of the Tamil Nadu Real Estate Regulatory Authority (TNRE-RA) from ₹1 lakh to ₹30,000, observing that the higher penalty was excessive as the board was running at a loss. The order was passed by the tribunal on August 24 while disposing of an appeal filed by the TNHB against TNRE-RA's May 8 order.

The tribunal noted that the housing board had deposited ₹30,000 as a pre-deposit under Section 43(5) of the Real Estate (Regulation and Development) Act, 2016, while filing the appeal, and held that the amount would suffice as penalty.

The case stems from a complaint filed in 2022 by P Malathi over an HIG flat allotted to her by the housing board. TNRE-RA had directed the board to provide the amenities promised in its advertisements and pamphlets, execute the sale deed for the undivided share of land and register the project under Section 3 of the RERA Act.

Finding that the board had only partially complied with its directions, TNRE-RA imposed a penalty of ₹1 lakh and directed it to register the project by June 30, 2026. Challenging the order, the TNHB contended that the direction to provide water treatment equipment to every flat was erroneous, as Malathi was the only allottee to have sought the facility. Accepting the contention, the tribunal noted that the project comprised 133 flats and set aside the direction requiring the housing board to provide the equipment in all the flats. However, it directed the board to provide the water treatment equipment to Malathi, along with the other promised amenities, by September 30.

2-day camp for judo and athletics coaches

Chennai: The Sports Development Authority of Tamil Nadu (SDAT), in association with the JSW Inspire Institute of Sport (IIS), on Friday launched a two-day High-Performance Coaches' camp for athletics and judo coaches at the Jawaharlal Nehru Stadium. The programme is part of an MoU signed by SDAT and JSW IIS to promote Olympic-recognised sports in TN over the next five years. Athletics coaches are being trained by Netherlands-based expert Hamilton Douglas along with coaches from JSW IIS, while Dronacharya Awardee Jeevan Kumar Sharma is conducting sessions for judo coaches. ENS

Stick to court-approved pick-up points, transport dept tells omni bus operators

EXPRESS NEWS SERVICE
@ Chennai

TRANSPORT Commissioner Sigy Thomas Vaidhyan on Thursday held discussions with omni bus operators on streamlining their operations and reducing traffic congestion in the city.

The meeting, attended by officials from the CMDA and SETC, comes nearly three months after the Madras High Court set aside the transport commissioner's order restricting omni buses bound for south-

ern districts to the Kilambakkam bus terminus and prohibiting their entry into Chennai. In its June 7 order, the court directed operators to follow an arrangement allowing passengers to be picked up from Porur, Surapet and Madhavaram. A department official said operators have been instructed to pick up passengers only from the locations permitted by the court and ensure that their services do not cause traffic congestion.

All Omni Bus Owners Association president A Anbalagan, who attended the meeting, said the government should first ensure adequate public transport connectivity to Kilambakkam before imposing restrictions on omni bus operations. They also flagged inadequate facilities in Kilambakkam and Mudichur.

The operators pointed out that omni buses bound for western districts continue to operate from Koyambedu.



DIVINE TINY TOTS

Children dressed up as Lord Krishna and Radha on the occasion of the Krishna Janmashtami, at Sri Ayyappa temple in Egmore on Friday | MARTIN LOUIS

Juice, tea shops in city & suburbs feel the pinch as sugar price rises

RAJALAKSHMI SAMPATH & GAUTHAM SELVARAJ @ Chennai

A sharp rise in sugar prices in recent weeks has pushed up input costs for tea shops, bakeries and juice outlets in Chennai and its suburbs, with some businesses passing on the burden to customers and others absorbing the increase ahead of the festival season. R Ravikumar, 32, who runs a bakery in Alandur, said the shop was planning to increase the prices of cakes and sweets in the next two days, though the quantum of the hike is yet to be decided. "If the increase in sugar prices was minimal, we would not have raised prices. But the price of a 25-kg bag has risen from around ₹1,000 to ₹1,500 in a few weeks," he said.

A juice shop in Chetpet has put up a notice citing the sugar price rise as the reason for a temporary ₹5 increase per juice serving. A juice shop in Adambakkam has also raised prices by ₹5 per serving. Its owner, Logesh, said customers were informed of the revised rates before placing orders instead of relying on posters or banners.

In Urappakkam, fresh juice shop owner Chandrasekar S said prices of badam milk, fruit mixer and rose milk had increased by ₹5, while fresh juices had become ₹10 costlier over the past 15 days. "I used to spend around ₹250 a day on sugar. Now, it is around ₹300," he said. However, not all businesses have passed on the increase. Saran R, owner of a cafe in Urappakkam, said he had kept juice prices unchanged despite the higher sugar cost. He



A shop in Chetpet has cited the sugar price rise as the reason for a ₹5 increase per juice serving | EXPRESS

said the cafe was managing the impact by offering brown sugar to customers, as its price remains unchanged. Tea shops, too, have largely refrained from raising prices. M Kannan, 40, who runs a tea shop in Nanganallur, said there was no immediate plan to increase the prices of tea, coffee or other beverages. He said prices had already been raised when commercial LPG prices went up and had not been reduced since.

Sugar wholesaler Ramesh S attributed the recent price rise partly to lower production and changes in cropping patterns. "India is running slightly short on sugar production. With the monsoon delayed, some farmers shifted to moong dal and other crops. Sugar was around ₹40 a kg, then rose to ₹70 and is now coming down," he said. He added that traders generally stock sugar ahead of the festival season, but restrictions on stock limits could help prices ease further.

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)		
FOR THE ATTENTION OF THE CREDITORS OF M/S WOOTU NUTRITION PRIVATE LIMITED		
Sl.	Particulars	Details
1.	Name Of Corporate Debtor	M/s. Wootu Nutrition Private Limited
2.	Date Of Incorporation Of Corporate Debtor	11/04/2017
3.	Authority Under Which Corporate Debtor Is Incorporated/Registered	Registrar of Companies - Chennai
4.	Corporate Identity Number / Limited Liability Identity Number Of Corporate Debtor	U85200TN2017PTC116030
5.	Address Of The Registered Office And Principal Office (If Any) Of Corporate Debtor	Regd Address & Principal Address: No. 61, 2nd Floor, A Block Anna Nagar East, Chennai, Tamil Nadu, India – 600102.
6.	Insolvency Commencement Date In Respect Of The Corporate Debtor	Order Dated: 01/09/2026 (Received on 02/09/2026) as per NCLT (COURT – I) Chennai
7.	Estimated Date Of Closure Of Insolvency Resolution Process	01/03/2027
8.	Name And Registration Number Of The Insolvency Professional Acting As Interim Resolution Professional	Mr. Lakshminarayanaiah Krishnan Sivaramakrishnan Reg No.: IBBI/IPA-001/IP-P00045/2017-2018/10119
9.	Address And E-Mail Of The Interim Resolution Professional, As Registered With The Board	Rajaparis Trimen Towers, First Floor, 147, G N Chetty Road, Chennai – 600 017. Mail: ls@rvkassociates.com
10.	Address And E-Mail To Be Used For Correspondence With The Interim Resolution Professional	Rajaparis Trimen Towers, First Floor, 147, G N Chetty Road, Chennai – 600 017. Mail: wootunutritionsupport@gmail.com
11.	Last Date For Submission Of Claims	16/09/2026
12.	Classes Of Creditors, If Any, Under Clause (B) Of Sub-Section (6a) Of Section 21, Ascertained By The Interim Resolution Professional	Not Applicable at this stage
13.	Names Of Insolvency Professionals Identified To Act As Authorized Representative Of Creditors In A Class (Three Names For Each Class)	Not Applicable at this stage
14.	(A) Relevant Forms And (B) Details Of Authorized Representatives Are Available At:	(A) Link to finding CIRP Claim Forms https://bbi.gov.in/indhome/downloads (B) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Chennai Bench-I, has ordered the commencement of a corporate insolvency resolution process of the M/s. Wootu Nutrition Private Limited on 01st September 2026 (Order Received on 02nd September 2026).

The creditors of M/s. Wootu Nutrition Private Limited are hereby called upon to submit their claims with proof on or before 16/09/2026, to the Interim Resolution Professional at the address mentioned against entry no. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proof of claim shall attract penalties.

Sd/-
Lakshminarayanaiah Krishnan Sivaramakrishnan
Interim Resolution Professional
M/s. Wootu Nutrition Private Limited
IBBI/IPA-001/IP-P00045/2017-2018/10119
Date: 04/09/2026
Place: Chennai

THE ALL-NEW APP

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SHIVAMOGGA, DAVANAGERE AND CHITRADURGA DIST CO-OPERATIVE MILK PRODUCER'S SOCIETIES UNION LTD.,
Machenahalli, Nidige Post, Shivamogga – 577 222

IFT.No:SDCMUL/PUR/E.Proc/Tender-281F/3782/2026-27 Date: 04.09.2026

TENDER NOTIFICATION

Through GOK E-Procurement Portal only - Logon to: <https://kppp.karnataka.gov.in>

Shivamogga, Davanagere and Chitradurga Dist Co-Operative Milk Producer's Societies Union Ltd., invites in two tender document system i.e. technical and commercial system from the manufactures or from interested eligible bidders for supply of following materials.

Sl	Particulars	Qty	EMD (in Rs.)
1	Annual Rate Contract for Supply of Biomass Briquettes to Machenahalli Shivamogga Dairy, SHIMUL	3350 MT	4,39,500/-

1. Tender Documents may be downloaded from : 05.09.2026
the e-Procurement Portal of GOK from

2. Pre Bid Meeting : 15-09-2026 at 11.00 Am

3. Last date for uploading the filled Tender documents : on or before 06.10.2026 up to 16.00 Hours

4. Date of opening of Technical Tender : 07.10.2026 at 16.30 Hours

5. Date of opening of Commercial Tender : 08.10.2026 at 16.30 Hours

The bidder may download the tender documents with the Technical Specification & terms & conditions of the tender by paying e-portal fees. The details regarding participation for this tender can be obtained by login to <https://kppp.karnataka.gov.in>.

Any additional information regarding tender may be obtained from **Deputy Manager (Purchase) during office hours, e-mail id : dmpur.shimul@gmail.com contact nos: 08182-246161, Mob: 7760971951.**

Sd/- Managing Director

ಕರ್ನಾಟಕ ಸರ್ಕಾರ
ಜಿಲ್ಲಾ ಪಂಚಾಯಿತಿ
ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್‌ರವರ ಕಛೇರಿ,
ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ವಿಭಾಗ, ಚಿಕ್ಕಮಗಳೂರು
ದೂರವಾಣಿ ಸಂಖ್ಯೆ:08262-220936, E-Mail: zpedckm@rediffmail.com

ಟೆಂಡರ್ ಪ್ರಕಟಣೆ ಸಂಖ್ಯೆ:15/2026-27/2ನೇ ಕರೆ/1518 ದಿನಾಂಕ:03.09.2026

ಟೆಂಡರ್ ಪ್ರಕಟಣೆ

ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್, ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ವಿಭಾಗ, ಚಿಕ್ಕಮಗಳೂರುರವರು ಚಿಕ್ಕಮಗಳೂರು ಜಿಲ್ಲೆಯ ಚಿಕ್ಕಮಗಳೂರು ತಾಲ್ಲೂಕು ಲಕ್ಕಾ ಗ್ರಾ.ಪಂ. ಲಕ್ಕಾ ಗ್ರಾಮದ ಮೆಟಿಯಲ್ ರಿಕವರಿ ಘಟಿಲಿಟಿ ಘಟಕಕ್ಕೆ (10 ಟಿ.ಪಿ.ಡಿ.) ಯಂತ್ರೋಪಕರಣಗಳನ್ನು ಅಳವಡಿಸುವ ಕಾಮಗಾರಿಗೆ ಬೇಕಾಗಿರುವ ಸಿವಿಲ್ (ಇಂಡಂಟ್ ನಂ: 14528) 2024-25ನೇ ಸಾಲಿನ ಸ್ವಚ್ಛ ಭಾರತ ಮಿಷನ್ ಯೋಜನೆಯ ಕಾಮಗಾರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಕೆ.ಪಿ.ಪಿ. ಮೂಲಕ ಟೆಂಡರ್ ಆಹ್ವಾನಿಸಲಾಗಿದೆ. ಸಾಮಗ್ರಿ ಮೊತ್ತ ರೂ. 53.36 ಲಕ್ಷಗಳು ವಹಿಸಿಕೊಳ್ಳುವ ಅಥವಾ ನಿರ್ವಹಿಸಿರುವ ಸಾಮರ್ಥ್ಯದ ಬಗ್ಗೆ Standard Tender Document KG-II ರಂತೆ ವಿವರಗಳನ್ನು ಲಗತ್ತಿಸತಕ್ಕದ್ದು. ಸದರಿ ಕಾಮಗಾರಿಗಳಿಗೆ ಕೆ.ಪಿ.ಪಿ. ಮೂಲಕ ಡೌನ್‌ಲೋಡ್ ಮಾಡಿದ ಡಾಕ್ಯುಮೆಂಟ್‌ಗಳನ್ನು ದಿನಾಂಕ:03.09.2026 ರಿಂದ ದಿನಾಂಕ:10.09.2026 ರವರೆಗೆ ಸಂಜೆ 4.30 ಗಂಟೆಯೊಳಗೆ ಭರ್ತಿ ಮಾಡಿ ಅಪ್‌ಲೋಡ್ ಮಾಡುವುದು. ತಾಂತ್ರಿಕ ಬಿಡ್ಡನ್ನು ಸಾಧ್ಯವಾದಲ್ಲಿ ದಿನಾಂಕ: 11-09-2026ರಂದು ಸಂಜೆ 5.05 ಗಂಟೆಗೆ ತೆರೆಯಲಾಗುವುದು. ಆರ್ಥಿಕ ಬಿಡ್ಡನ್ನು ಸಾಧ್ಯವಾದಲ್ಲಿ ದಿನಾಂಕ: 16-09-2026 ರಂದು ಬೆಳಿಗ್ಗೆ 11.00 ಗಂಟೆಗೆ ತೆರೆಯಲಾಗುವುದು. ಈ ದಿನಾಂಕದಂದು ಆಕಸ್ಮಿಕ ರಜಾ ದಿನಗಳು ಬಂದಲ್ಲಿ ಮರು ದಿನವನ್ನು ಪರಿಗಣಿಸಲಾಗುವುದು. ಪ್ರಕಟಣೆಯನ್ನು kppp.karnataka.gov.in website ನಲ್ಲಿ ಓದಿಕೊಳ್ಳುವುದು. ಹೆಚ್ಚಿನ ವಿವರಗಳಿಗೆ ಕಛೇರಿ ವೇಳೆಯಲ್ಲಿ ವಿಷಯ ನಿರ್ವಾಹಕರನ್ನು ಸಂಪರ್ಕಿಸಿ ತಿಳಿಯಬಹುದಾಗಿದೆ.

ಸಹಿ/- ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್,
ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ವಿಭಾಗ, ಚಿಕ್ಕಮಗಳೂರು